

Sixteenth Loksabha

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Title: Need to insert Section 153C and 509A in Indian Penal Code as recommended by M. K. Bezbaruah Committee.

SHRI VINCENT H. PALA (SHILLONG): In 2014 the M.K. Bezbaruah Committee was appointed to suggest measures to tackle racial discrimination against North East people and it recommended severe punishment for such discrimination. For that purpose, the Committee recommended the insertion of Sections 153C and 509A in the Indian Penal Code. Despite a lapse of nearly three years, this recommendation against racial discrimination is lying in cold storage. This has given an impression to the offenders that the Government of India is not serious about this legislation. I, therefore, demand that the law for insertion of 153C and 509A in the IPC may be brought during this monsoon session of Parliament itself and enacted.